

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3013 OF 2004

NARIKKUNI SERVICE COOP. BANK & ANR.

Appellant (s)

VERSUS

C.K. NARAYANAN

Respondent(s)

(With office report)

Date: 08/11/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Appellant(s)

Mr. AK. Jha, Adv.

Mr. Romy Chacko, Adv.

For Respondent(s)

Mr. Sanjay Jain, Adv.

UPON hearing counsel the Court made the following

O R D E R

The appeal is disposed of.

(S. Thapar)

PS to Registrar

(Vijay Aggarwal)

Court Master

The signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3013 OF 2004

Narikkuni Service Coop. Bank & Anr.
Appellant (s)

App

Versus

C.K. Narayanan

Respondent (s)

O R D E R

Heard learned counsel for the parties.

During the course of hearing on 4.10.2005, learned counsel for the respondent had

stated that the respondent is willing to voluntarily retire from the service of the bank. Learned

counsel for the appellant - Bank has placed on record copy of the proceedings of the Board of

Directors held on 26.10.2005. From the proceedings it appears that the Board of Directors have

considered the request made by the respondent and have decided to accede to the request of the

respondent regarding his voluntary retirement. The appeal is disposed of on the basis of the

request made by the respondent for accepting his voluntary retirement which in

turn has been

accepted by the Board of Directors. The date of voluntary retirement shall be the date on which

the order of compulsory retirement was passed by the Appellate Authority.

.....J

PASAYAT)

.....

(ARIJIT

.....J

VEENDRAN)

.....

(R.V. RA

New Delhi,

November 08, 2005